F. No. 296/4/2016- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
Office Memorandum

New Delhi, dated the 16.08.16

Subject:-Weekly Report in respect of important developments in CBEC for the week –08.08.16 to 12.08.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –08.08.16 to 12.08.16.

1. Administrative Changes:-
   - Order regarding assigning of additional charge in the grade of Commissioner of Customs and Central Excise has been issued vide Office Order No. 02/2016-DGHRD dated 08.08.2016.
   - Order regarding placement of services of Shri P.K. Sharma, IRS at the disposal of Department of Commerce for the post of Deputy Commissioner of Customs in Noida SEZ has been issued vide Office order No. 91/2016 dated 08.08.2016.
   - Order regarding promotion of Shri P. Mohan, Superintendent to the grade of Assistant Commissioner of Customs and Central Excise purely on ad hoc basis notionally with effect from 22.10.2014 has been issued vide Office order No. 92/2016 dated 10.08.2016.
   - Order regarding promotion of Shri Charan Lal Meena, Superintendent to the grade of Assistant Commissioner of Customs and Central Excise purely on ad hoc basis notionally with effect from 22.10.2014 has been issued vide Office order No. 93/2016 dated 10.08.2016.
   - Order regarding promotion of Shri Ramdhan Lal Meena, Superintendent to the grade of Assistant Commissioner of Customs and Central Excise purely on ad hoc basis notionally with effect from 22.10.2014 has been issued vide Office order No. 94/2016 dated 10.08.2016.
   - Order regarding promotion of Shri Sudhir M. Waghmare. Superintendent to the grade of Assistant Commissioner of Customs and Central Excise purely on ad hoc basis notionally with effect from 22.10.2014 has been issued vide Office order No. 95/2016 dated 10.08.2016.

2. Legislative Changes:-
   - Notification No. 39/2016-Cus(ADD), dated 08.08.2016 has been issued to extend the levy of anti-dumping duty on imports of Sodium Nitrite, originating in, or exported from People’s Republic of China, (imposed vide notification No.46/2014-Customs(ADD), dated 8th December, 2014) for a period of one year i.e. upto and inclusive of the 16th August, 2017.
   - Notification No. 40/2016-Cus(ADD), dated 08.08.2016 has been issued to extend the levy of anti-dumping duty on imports of certain Rubber Chemicals, namely MBTS [Dibenzothiazoleisulphide] originating in, or exported from, People's Republic of China, (imposed vide notification No. 98/2011-Customs, dated 20th October, 2011) for a period of one year i.e. upto and inclusive of the 19th October, 2017.
   - Notification No. 41/2016-Cus(ADD), dated 08.08.2016 has been issued to finalize the provisional assessments in respect of imports of PVC Flex Film, originating in or exported from ChinaPR by M/s HainingTianfu Warp Knitting Co. Ltd., People’s Republic of China (Producer) and M/s Manna, Korea RP (Exporter), at rate of anti-dumping duty imposed vide Notification No. 82/2011-Customs (ADD) dated 25th August, 2011 [and extended vide Notification No. 43/2015-Customs (ADD) dated 18th August, 2015].
   - Notification No. 42/2016-Cus(ADD), dated 08.08.2016 has been issued to impose anti-dumping duty on the imports of PVC Flex Film originating in or exported from the People’s Republic of China for a period of five years.
• Notification No. 43/2016-Cus(ADD), dated has been issued to impose anti-dumping duty on the imports of Viscose Staple Fibre excluding Bamboo Fibre originating in or exported from People’s Republic of China and Indonesia for a period of five years.
• Notification No. 44/2016-Cus(ADD), dated 08.08.2016 to levy provisional anti-dumping duty on Hot-rolled products of alloy or non-alloy steel imported from China, Japan, Korea RP, Russia, Brazil and Indonesia.
• Notification No. 110/2016-Customs (N.T.) dated 13.08.2016 issued for prescribing AIRs of Duty Drawback on exports of garments made in discharge of export obligation in terms of the Notification No. 45/2016-Customs dated 13.08.2016(Special Advance Authorization Scheme).
• Notification No. 30/2016-CE, dated 10.08.2016 has been issued to further amend notification No.12/2012-Central Excise, dated 17.03.2012 so as to withdraw the excise duty exemption on ethanol produced from molasses generated in the sugar season 2015-16 (i.e. 1st October, 2015 to 30th September 2016), for supply to the public sector OMCs for blending with petrol.
• Notification No. 41/2016-CENT, dated 10.08.2016 has been issued to amend CENVAT Credit Rules, 2004 so as to withdraw the facility to avail of CENVAT credit of duty paid on molasses generated in the sugar season 2015-16 (i.e. 1st October, 2015 to 30th September 2016) which is used for producing ethanol for supply to public sector OMCs for blending with petrol by omitting rule 6 (6) (ix) of the CENVAT Credit Rules, 2004.
• Notification No. 42/2016-CENT dated 11.08.2016 has been issued Specification of 17.08.2016 as the date on which clause (V) of rule 5 and rule 6 of Central Excise (Amendment) Rules, 2016 notified by Notification No. 8/2016-Central Excise(NT) dated 01.03.2016 shall come into force.

3. Any Circular:-
• Customs Circular No. 37/2016 dated 13.08.2016 issued to explain salient features of Special Advance Authorization Scheme under Para 4.04A of FTP in combination with All Industry Rate of Drawback.
• Circular No. 197/7/2016-Service Tax, regarding service tax on freight forwarders on transportation of goods from India.

(Hemambika R. Priya)
Commissioner(Coord)

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